

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 20421/2020

(Arising out of impugned final judgment and order dated 22-04-2020 in CRLA No. 5194/2013 passed by the High Court Of Judicature At Allahabad)

GHURAI LAL GUPTA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108791/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108785/2020-EXEMPTION FROM FILING O.T. and IA No.108783/2020-PERMISSION TO FILE PETITION (SLP) and IA No.108787/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date :18-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Praveen Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment, exemption from filing O.T., exemption from filing original vakalatnama/other document are allowed.

Permission to file the special leave petition is granted.

Leave granted.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS(ANITA RANI AHUJA)
ASSISTANT REGISTRAR